National Company Law Tribunal

Allahabad Bench

CPNO.55 | ALO | 2017 CA No. 175/

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017

NAME OF THE COMPANY: L.M.L Mazdovey Ekta Sangathan VIS LML Ltd

SECTION OF THE COMPANIES ACT: Insolvency Code

SI. NO.

Name

Designation

Representation

<u>Şignature</u>

2.

ABHISHEK ANAND ADV

PROFESSIONAL

CP No.55/ALD/2017, CA No.175/2017

Sh. Pankaj Srivastava Advocate for a third party Workers Union L.M.L Mazdoor Ekta Sangathan. Advocate Sh. Abhishek Anand for the Resolution Process (R.P.) in the present matter. The counsel for the R.P. points out and refer to a latest decision of the Hon'ble NCLAT passed in the matter of Flacon Tyres Ltd. Vs. Belthangady Taluk Rubber Growers Marketing & Processing Cooperative Society Ltd. & Anr. Wherein it is held that an Association of Workmen can play no role for filing the claim on behalf of its members (workers) who are excepted to file their claim before the IRP in their individually capacity.

Hence, such application not to be entertained by this Court. At this stage the learned Advocate for the applicant seeks time for argument. Hence, time is granted.

The matter be listed on 3rd November, 2017.

Dated:11.10.2017

Sri H.P. Chaturvedi, Member (Judicial)

Typed by: Md.Zaid